

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO: 1309/95
DATED THE 25TH DAY OF JULY, 2000.

CORAM: HON. SHRI B.S.JAI PARAMESHWAR, MEMBER(J)
HON. SHRI GOVINDAN.S.TAMPI, MEMBER(A)

Shri A.P.K.Raj,
Phone Inspector,
O/O.Division Engineer(Ext1)
Mulund.

... Applicant.

By Advocate Shri B.Dattamoorthy

V/s.

Union of India through
General Manager, (E-II),
MTNL, Thane

Divisional Engineer(Ext1)
Mulund, MTNL Mulund
Telephone Exchange Building

... Respondents.

By Advocate Shri r.C.Kotiankar

(ORDER) (ORAL)

Per Shri Govindan.S.Tampi, Member(A).

Shri B.Dattamoorthy was present for the Applicant and Shri R.C.Kottiankar for the Respondents. In this case the applicant seeks revocation of his suspension ordered on account of his detention in custody for more than 48 hours w.e.f. 26/7/94, on the basis of proceedings initiated against him by the CBI. He remained under suspension for 14 months. The request is actually for its revocation. When the case came up, Shri B.Dattamoorthy indicated that the matter has already been disposed of by the Respondents by order dated 17/5/99 which was produced by Counsel for the Respondents. In terms of the order, the period of suspension undergone has already been converted to duty for all purposes with full pay and allowances and the same has been paid. Therefore, we observe that the cause of action no longer remains and application has become infructuous. It is accordingly dismissed.

(GOVINDAN.S.TAMPI)
MEMBER(A)
abp.

(B.S.JAI PARAMESHWAR)
MEMBER(J)
25/7/00